

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH P.

FRIDAY, THE 08TH DAY OF MAY, 2020/18TH VAISAKHA, 1942

W.P(C) NO.9795 OF 2020

PETITIONER:

LUKOSE P.J, AGED 73,
S/O. P.X JOHN
PUNNACKAL HOUSE,
10/56, PALLITHODU P.O.,
THURAVUR- 688540

BY ADV. SRI. K.R VINOD

RESPONDENTS:

1. THURAVUR GRAMA PANCHAYATH
REPRESENTED BY ITS SECRETARY,
THURAVUR P.O., ALAPPUZHA,
PIN -688532
2. THE SECRETARY, THURAVUR GRAMA PANCHAYATH
THURAVUR P.O., ALAPPUZHA, PIN -688532

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON
08.05.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

ORDER

Admit.

2. Issue notice to the respondents by speed post.

The petitioner shall endeavour to serve notice through email and whatsapp message also.

3. In the mean while, considering the fact that for the period from 01.04.2019 to 31.03.2020, the panchayath had renewed the D&O licence in respect of the business of the petitioner when Appeal No. 167/2019 and I.A. No. 405/2019 were pending before the Tribunal for Local Self Government Institutions, there will be an interim order directing the renewal of the D&O licence of the petitioner for the year 2020-'21 without taking into consideration the fact that Appeal No. 167/2019 and I.A. No. 405/2019 in Appeal No. 167/2019 is still pending for disposal before the Tribunal for Local Self Government Institutions, Thiruvananthapuram.

4. The application for renewal shall be taken up for consideration within a period of one month and till such time

as orders are passed thereon the petitioner shall be allowed to continue with his business and no hindrance shall be caused to the same on account of the fact that the licence has not been renewed after 31.03.2020.

**GOPINATH P.
JUDGE**

ncd

APPENDIX

PETITIONER'S EXTS:

EXHIBIT P1:- THE COPY OF THE FINAL ORDER NO.C3/8/2019 ISSUED BY THE 2ND RESPONDENT DATED 26.02.2019

EXHIBIT P2:- THE COPY OF THE ORDER IN I.A NO.405/2019 IN APPEAL NO.167/2019 OF THE TRIBUNAL FOR LOCAL SELF GOVERNMENT INSTITUTIONS AT THIRUVANANTHAPURAM, DATED 11.03.2019

EXHIBIT P3:- THE COPY OF THE ORDER ISSUED BY THE 2ND RESPONDENT REJECTING THE APPLICATION FOR RENEWAL OF D&O LICENSE WITH RESPECT TO THE BUILDING BEARING DOOR NO. 1/230A, DATED 29.04.2019

EXHIBIT P4:- THE COPY OF THE ORDER ISSUED BY THE 2ND RESPONDENT REJECTING THE APPLICATION FOR RENEWAL OF D&O LICENSE WITH RESPECT TO THE BUILDING BEARING DOOR NO. 1/230C, DATED 29.04.2019

EXHIBIT P5:- THE COPY OF THE ORDER ISSUED BY THE 2ND RESPONDENT REJECTING THE APPLICATION FOR RENEWAL OF D&O LICENSE WITH RESPECT TO THE BUILDING BEARING DOOR NO. 1/230D, DATED 29.04.2019

EXHIBIT P6:- THE COPY OF THE LICENSE THAT WAS RENEWED BY THE RESPONDENTS WITH RESPECT TO THE BUILDING BEARING DOOR NO. 1/230-A VALID FOR THE PERIOD UP TO 31.03.2020

EXHIBIT P7:- THE COPY OF THE LICENSE THAT WAS RENEWED BY THE RESPONDENTS WITH RESPECT TO THE BUILDING BEARING DOOR NO. 1/230-C VALID FOR THE PERIOD UP TO 31.03.2020

EXHIBIT P8:- THE COPY OF THE LICENSE THAT WAS RENEWED BY THE RESPONDENTS WITH RESPECT TO THE BUILDING BEARING DOOR NO. 1/230-D VALID FOR THE

PERIOD UP TO 31.03.2020

EXHIBIT P9:- THE COPY OF THE JUDGMENT OF THIS HON'BLE COURT IN WP(C) NO. 13609/2019 DATED 19.08.2019

EXHIBIT P10:- THE COPY OF THE ORDER OF THE 2ND RESPONDENT ON THE LICENSE RENEWAL APPLICATION WITH RESPECT TO DOOR NO. 1/230-A DATED 07.03.2020

EXHIBIT P11:- THE COPY OF THE ORDER OF THE 2ND RESPONDENT ON THE LICENSE RENEWAL APPLICATION WITH RESPECT TO DOOR NO. 1/230-C, DATED 07.03.2020

EXHIBIT P12:- THE COPY OF THE ORDER OF THE 2ND RESPONDENT ON THE LICENSE RENEWAL APPLICATION WITH RESPECT TO DOOR NO. 1/230-D, DATED 07.03.2020